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The Scindia Steam Navigation Co. Ltd. Vs The Union of India (UOI)

Court: Bombay High Court

Date of Decision: Aug. 31, 1961

Acts Referred: Constitution of India, 1950 â€" Article 133, 4, 5, 6, 8

Citation: (1962) 64 BOMLR 421

Hon'ble Judges: P.B. Gajendragadkar, J; M. Hidayatullah, J; K. Subba Rao, J

Bench: Full Bench

Final Decision: Dismissed

Judgement

Gajendragadkar, J.

[Hidayatullah J., concurring; Subba Rao J., dissenting]. This appeal by a certificate issued by the Bombay High Court

under Article 133(1)(a) of the Constitution arises out of a suit initially filed on the Original Side of the Bombay High Court (Suit No. 232 of 1951)

by the Bombay Steam Navigation Co. Ltd. (hereafter called the B.S.N.), and the Eastern Steam Navigation Co. Ltd. (hereafter .called the

E.S.N.), against the respondent, the Union of India, to recover a sum of Rs. 64, 699-6-0 by way of charges for carriage of logs of teakwood

timber from the forests of Kanara to Karachi. A further sum of Rs. 445-4-0 was also claimed for storage charges of the said logs at Marniagoa.

This latter claim was given up at the time of the hearing of the suit. The B.S.N. then merged in the Scindia Steam Navigation Co. Ltd., and so the

latter company came on the record in place of the B.S.N. This company is appellant No. 1 before us. The E.S.N. was in liquidation and so its

liquidators have joined the present litigation as plaintiff No. 2 and so they are appellant No. 2 in this Court.

2. The E.S.N. had a ship called Azadi. It appears that the B.S.N. looked after the business of the E.S.N. and arranged on its behalf freight to be

carried by the ship belonging to it. In 1947 there was an agreement between the B.S.N. as representing the E.S.N. on the one hand and the

Conservator of Forests, North Kanara, representing the North-Western Railway on the other for the carriage of logs of teakwood timber from the

forests in Kanara, first by rail to Marmagoa and then by a steamer belonging to the E.S.N. from Marmagoa to Karachi. Pursuant to this agreement

636 tons of timber were shipped by the steamer Azadi which left Marmagoa on July 23, 1947. It is common ground that the conditions of the bill

of lading provided that the appellants had the right to have the logs of wood remeasured at Karachi but it was agreed between the railway and the

appellants that freight should be paid on the basis of 70 per cent, more than the measurements shown by the records of the forest, department of

South Kanara. In the plaint as it was originally filed freight had been claimed on the said basis; but it appears that before the learned trial Judge this

claim was given up and in consequence the amount claimed was reduced from Rs. 64,699-6-0 to Rs. 44,449. It is with this claim that the

appellants went to trial against the respondent.

3. Soon after the Azadi reached Karachi the partition of India into the two Dominions of India and Pakistan took place on August 15, 1947, and

that led to a good deal of correspondence between the parties which shows that the appellants were sent from pillar to post, from one authority to

the other, but ultimately their efforts to recover the amount due under the contract failed. That is why the appellants had to file the present suit

against the respondent. Their claim against the respondent is based on Article 8(1)("6) of the Indian Independence (Rights, Property and

Liabilities) Order, 1947, (hereafter called the Order). In the alternative the same amount is claimed on the footing of a Press Communique alleged

to have been issued by the respondent on May 22, 1948.

4. The respondent denied this claim. It was urged that the suit as framed was not maintainable and that the plaint did not disclose a cause of action.

It was alleged that the suit was barred by limitation. On the merits the respondent"s case was that the appellants" claim was not covered by the

Press Communique and that the Press Communique could not afford the appellants a valid cause of action. The appellants" contention that the

relevant clause of the Order justified the claim was also denied.

5. On these pleadings eleven substantive issues were framed by the learned trial Judge. On the principal issue between the parties which related to

the applicability of Article 8(1)(b) of the Order to the appellants" claim the learned Judge found that the appellants" claim attracted the provisions

of the said article. In coming to this conclusion the learned Judge no doubt noticed the fact that on August 15, 1947, the North-Western Railway

which originally ran through the Provinces which subsequently became part of Pakistan as well as through some of the Provinces which formed

part of India was divided between the Dominions of -Indian and Pakistan into two sections, and the section that was allotted to the share of

Pakistan continued to be known as North-Western Railway, while the extension of the railway in the territory of India came to be known as

Eastern Punjab Railway, According to the learned Judge,

if the timber that was carried to Karachi was for the purposes of North-Western Railway as a whole it was obviously at the date, the 15th of

August, 1947, which is the appointed date, for the purpose both of that part of the North-Western Railway which went to the Dominion of

Pakistan as well as for that part of the North-Western Railway which came to the Dominion of India and became the Eastern Punjab Railway.

On this view the learned trial Judge reached the conclusion that the suit contract cannot be said to be exclusively for the purposes of the Dominion

of Pakistan as required by Article 8(1)(a) and so it must be deemed to be a contract falling under Article 8 (1)(b). The learned Judge then

considered the alternative claim made by the appellants on the Press Communique in question and came to the conclusion that the said

Communique did not afford a valid basis for the claim. It was not an agreement between the two Dominions, and so it could not attract the

provisions of Article 3(1) of the Order. The appellants" case was that the said Communique represented an agreement between the two

Dominions and so it fell within Article 3(1) of the Order and that made the respondent liable for their claim. This contention has been rejected by

the learned trial Judge. The plea of limitation raised by the respondent was rejected by the learned Judge on the ground that the claim made by the

appellants was saved by acknowledgement made by the respondent. ""With the findings recorded by the learned Judge on the other issues we are

not concerned in the present appeal. In the result the appellants" claim for Rs. 42,449 was referred to the Commissioner for taking accounts in

order to ascertain the amount due to the appellants having regard to the terms of the contract.

6. This decree was challenged by the respondent by its appeal before the Court of Appeal in the said High Court. The Appeal Court agreed with

the trial Judge in rejecting the alternative basis on which the appellants had made the claim. On the question about the applicability of Article 8(1)

(6) of the Order the Appeal Court differed from the trial Judge, and held that the suit contract fell within Article 8(1)(a) of the Order. According to

the finding of the Appeal Court the contract was for purposes which as from the relevant date were exclusively purposes of the Dominion of

Pakistan and so the respondent was not liable under it. On this view the Appeal Court did not think it necessary to consider the question of

limitation. Two additional grounds were sought to be raised before the Appeal Court on behalf of the appellants in support of the decree passed by

the trial Court. It was urged that by its conduct the respondent was estopped from disputing the validity of the appellants" claim and that there was

novatio which made the respondent liable. The Appeal Court took the view that both these pleas were pleas of fact which could not be allowed to

be raised for the first time in the appeal. As a result of the conclusion that the suit contract fell under Article 8(1)(a) of the Order the decree passed

by the trial Court was reversed and the appellants" suit was dismissed with costs. Certain cross-objections had been filed by the appellants

claiming additional relief against the respondent, but since the appellants failed on the principal question cross-objections were also dismissed with

costs. The appellants then applied for and obtained a certificate from the High Court and with the said certificate they have come to this Court with

the present appeal.

7. Before dealing with the merits of the contentions raised by Mr. Purshottam in this Court on behalf of the appellants it is necessary to read the

relevant provisions of the Order. This Order was issued on August 14, 1947, and was made by the Governor-General in exercise of the powers

conferred on him by Section 9 of the Indian Independence Act and all other powers enabling him in that behalf. The appointed day under the

Order was August 15, 1947. Under Article 3(1) it was provided that the provisions of the Order related to the initial distribution of rights, property

and liabilities consequential on the setting up of the Dominions of India and Pakistan, and that the same shall have effect, inter alia subject to any

agreement between the two Dominions. Articles 4 and 5 dealt with land and vesting thereof in the two Dominions as therein prescribed. Article 6

provided that the provisions of Articles 4 and 5 shall apply in relation to all goods, coins, bank notes and currency notes, which immediately before

the appointed day vested in His Majesty for the purposes of the Governor-General in Council or of a Province as they applied in relation to land

so vested. Article 8(1), with which we are concerned in the present appeal, reads thus:

- 8. (1) Any contract made on behalf of the Governor-General in Council before the appointed day shall, as from, that day,-
- (a) if the contract is for the purposes which as from that day are exclusively purposes of the Dominion of Pakistan, be deemed to have been made

on behalf of the Dominion of Pakistan instead of the Governor-General in Council; and

(b) in any other case, be deemed to have been made on behalf of the Dominion of India instead of the Governor-General in Council; "" and all rights

and liabilities which have accrued or may acetate under any such contract shall, to the extent to which they would have been rights or liabilities of

the Governor-general in Council, be rights or liabilities of the Dominion of Pakistan or the Dominion of India, as the case may be.

It is unnecessary to set out the rest of the provisions of the Order.

8. The question about the scope and effect of the provisions of Article 8(1)(a) and (b) has been considered by this Court in Union of India (UOI)

Vs. Chaman Lal Loona, . In that case two previous decisions of the High Courts have been expressly approved, and so it may be convenient to

refer to those two decisions first. The first decision which has been approved by this Court is the judgment of the Bombay High Court in The

Union of India Vs. Chinubhai Jeshingbhai and Others, . In that case the firm of Chinubhai Jeshingbhai was doing business at Baroda, By three sale

notes executed on March 10, 1947, it had purchased from the Government of India certain quantities of long cloth which were lying at the

Ordnance Parachute Factory at Lahore. Under the said sale notes Rs. 37,000 and odd had been paid by the plaintiff firm of Chinubhai Jeshingbhai

to the defendant the Union of India. One of the terms of the contract was that the goods, the subject-matter of the contract, had to be stamped.

Owing to the disturbances caused by serious communal riots in Lahore in August, 1947, the goods could not be stamped and remained unstamped

even after partition. The plaintiff thus failed to secure the performance of the contract or refund of the money paid by it in respect of the said

contract either from the Government of India or from the Government of Pakistan, and so it filed the suit in question for recovery of the amount.

Justice Coyajee, who heard the suit, decreed the plaintiff"s claim. On appeal the decree was set aside and the case was remanded for the trial of

an issue framed by the Court of Appeal. The issue thus remanded was whether the goods covered by the three sale notes were lying in the territory

constituting the Dominion of Pakistan by the Independence Act of August 15, 1947.

9. Considering Article 8(1)(a) and (b) the High Court held that in giving effect to the said article an artificial test had been prescribed

and the test may be either, if the contract had been entered into on August 15, 1947, whether it would have been a contract for the purposes of the

Dominion of Pakistan, or, if the Dominion of Pakistan had been in existence when the contract was entered into, whether it would have been a

contract for the purposes of Pakistan.(p. 568)

It was then pointed out that it was difficult to understand how it was possible to argue that

when a State or a Dominion enters into a contract in respect of property or goods belonging to it, it is not a contract for the purposes of that State

or Dominion. (p. 568)

In other words, according to this decision, in -applying the tests prescribed by Article 8 it would be relevant to enquire to whom the property or

goods which is the subject-matter of the contract belonged on the appointed day. In that particular case no finding had been recorded by the trial

Court as to where the goods lay on the relevant date and so an issue was framed in that behalf and remanded for a finding. In other words, the

Appeal Court took the view that if the goods lay in Pakistan and thus became the property of Pakistan the contract in question would undoubtedly

fall under Article 8(1)(a) and not under Article 8(1)(6).

10. The second decision to ""which reference must be made is the judgment of the Calcutta High Court in Krishna Ranjan Basu Ray Vs. Union of

India (UOI) and Others, . According to this decision a suit for compensation for non-delivery of goods consigned with the Bengal and Assam

Railway prior to August 15, 1947, for delivery at a place which had fallen to Pakistan is not maintainable against the Union of India. In coming to

this conclusion the High Court held that (p, 624):

... it is wrong to consider the earning of profit as the purpose of the contract. The purpose of the contract was the carriage of the goods and where

the destination was some point in Pakistan it seems to be reasonable to hold that the purpose was the purpose of the Dominion of Pakistan. Where

on the contrary the carriage was to a point which remained in the Indian Dominion it would be a purpose of the Dominion of India.

A contrary view taken by the said High Court in Union of India (UOI) Vs. Loke Nath Saha, was dissented from.

11. We will now revert to the decision of this Court in Chaman Lal Loona"s case. S. K. Das J., who spoke for the Court, posed the question

raised for the decision of the Court in these words: ""what is the proper meaning of the expression a contract for the exclusive purposes of the

Dominion of Pakistan" "", and he answered it with the observation that ""we assent to the view expressed by Chagla, C.J., in Union of India v.

Chinubhai Jeshingbhai"" and quoted with approval to the tests to which we have already referred. The learned Judge has also expressly approved

of the decision in Krishna Ranjan Basu"s case and disapproved the contrary view-expressed in Union of India, v. Loke Nath. In the case of

Chaman Lal Loona this Court was dealing with a contract entered into on behalf of the Governor-General in Council for the supply of fodder to

the Manager, Military Farms, Lahore Cantonment, which was in Pakistan on August 15, 1947. The trial Court had found that the contract was not

enforceable against the Union of India, but this conclusion was reversed by the High Court on the ground that the fodder constituted military stores

under the exclusive control of the joint Defence Council on the appointed day, and that it was liable to be transferred to anywhere in India. This

Court held that even if it be assumed that the High Court was right in holding that the fodder was liable to be transferred to anywhere in India, the

contract must nevertheless be held to be one exclusively for the purposes of Pakistan and the Union of India could not be made liable thereunder.

This conclusion was based on the fact that the purpose of a contract is not to be confused with the ultimate disposal of the goods supplied

thereunder, since such disposal can in no way determine or modify the contract. It would thus be seen that in considering the nature of the contract

in the present appeal either of the two artificial tests approved by this Court must be applied. Does the application of either of the said tests justify

the answer given by the Appeal Court 1 That is the main question which arises for decision before us.

12. It is clear that; the fact that the contract in question was made by the Conservator of Forests, Kanara, is immaterial in determining its character

tinder Article 8(1), nor is it relevant to consider the fact that the contract had been made on behalf of the North-Western Railway. It is obvious that

all contracts prior to the appointed day were made by the officers of the Government of India or by or on behalf of the said Government; and so

both the Courts below are rightly agreed that in determining the character of the contract who initially made the contract with the appellants is of no

relevance. Similarly, the respondent cannot rely on the fact that the contract was made on behalf of the North-Western Railway and the original

North-Western Railway has now been split up into two sections, the Pakistan section being known by the name of North-Western Railway and

the Indian section being known by the name of Eastern Punjab Railway. It may be that the North-Western Railway on whose behalf the contract

was made now runs in Pakistan alone, but that is hardly relevant for determining the character of the contract. In dealing with this question we must

look at the substance of the contract and not its form.

13. It is true that the timber which was carried to Karachi under the contract was for the purposes of the North-Western Railway as a whole and

there is no evidence on the record to show that it was intended to be used for that section of the said railway which ran either through Sind or

Western Punjab which subsequently formed part of Pakistan. On the other hand, the Appeal Court has found that the goods were lying in Karachi

from August 15, 1947, to December, 1947, and that it can be taken to be established that these goods were in the Dominion of Pakistan on the

relevant date, and had been in fact used for the purposes of the North-Western Railway which was in the Dominion of Pakistan. We have already

seen that the purpose of the contract is not to be confused with the ultimate user or disposal of the goods, but it appears that the learned trial Judge

was somewhat influenced by the fact that the goods under the contract were originally intended for the use of the North-Western Railway as a

whole and since the use of the said railway as a whole could not be said to be limited to the use of Pakistan alone the contract was not exclusively

for the purposes of Pakistan. It is only in that context that we have referred to the finding of the Appeal Court that in the circumstances of this case

there can be no doubt that the goods which lay in Karachi from August 15, 1947, to December, 1947, have in fact been used by the North-

Western Railway which fell to the share of the Dominion of Pakistan.

- 14. Now, applying the tests approved by this Court the question which we have to ask ourselves is: If the said contract had been made on August
- 15, 1947, would it have been a contract for the Dominion of Pakistan or not? We have seen the nature of the contract. It was a contract for the

carriage of logs of teakwood timber from the Kanara forests to Karachi for the purpose of the railway. The destination of the delivery of goods

was Karachi, and the object of securing the goods was to use them for the railway. In such a case it is difficult to resist the conclusion that if this

contract had been made on August 15, 1947, it would not have been exclusively for the purposes of the Dominion of Pakistan. It is inconceivable

that on the appointed day a contract could have been made for the shipment of goods to Karachi unless the contract was for the purposes of the

Dominion of Pakistan. If the contract had been even partially for the purposes of India shipment of all the goods to Karachi would not have been

the term of the contract. The same result follows if we apply the alternative test. If Pakistan had existed on the date of the contract, in our opinion,

the contract; as made would obviously and clearly be for the purposes of Pakistan, That is the view taken by the Appeal Court, and we see no

reason to differ from it.

15. In this connection the Appeal Court has taken into account the fact that the goods had become the property of Pakistan by virtue of Article 6

of the Order so that on the appointed day the goods the shipment of which was the subject-matter of the contract were the property of Pakistan. If

that be so, we do not see how we can escape the conclusion that the application of either of the two artificial tests prescribed by Article 8(1) will

inevitably lead to the conclusion "that the contract had been made exclusively for the purposes of Pakistan. We have already seen that the tests

enunciated by the Bombay High Court in the case of Chinubhai Jeshingbhai have been expressly approved by this Court in the case of Chaman Lal

Loona. It is true that in terms the significance of the vesting of the title in the goods by the operation of Article 6 of the Order to which the Bombay

High Court attached considerable importance in the case of Chinubhai Jeshingbhai has not been noticed by this Court, and so in that sense it may

be permissible to urge that that part of the judgment had not been expressly approved. However, such a contention, in our opinion, is purely

technical. We are inclined to hold that the alternative tests which have been expressly approved by this Court are wholly consistent with the

consideration of ownership to which the Bombay High Court attached importance, and is both relevant and material in the application of the said

tests. If the goods which are the subject-matter of the contract have become the goods of Pakistan that would be a relevant and material fact in

considering whether the contract in question if made on the appointed day would have been made by Pakistan, or whether Pakistan would have

made the said contract if it had been in existence on the actual date of the contract. Therefore, in our opinion, the Appeal Court was right in coming

to the conclusion that the suit contract fell within the scope of Article 8(1)(a) and the assumption made by the appellants that art 8(1)(i) could be

invoked against the respondent is not well founded.

16. The next question which requires to be considered is whether the appellants" claim on the alternative ground of the Press Communique is well-

founded. Let us first read the Press Communique:

The Government of India has been considering for some time the question of arranging for the speedy payment of the outstanding claims in respect

of supplies and services rendered to the undivided Government of India up to and before the data of partition.

At the time of the partition there was an arrangement between the Dominions that teach Dominion would pay the claims arising in its area subject to

subsequent adjustment. particularly those relating to areas now included in Pakistan, are still outstanding due partly to disturbances in the Punjab

and large-scale movement of population and partly to the discontinuance of payment by the Pakistan Government, from about the middle of

December last owing to a difference of opinion between the two Governments about the liability for these payments. In order to avoid hardship to

the suppliers and contractors the Government of India, after careful consideration have decided that they should undertake the initial liability for

these payments and recover Pakistan"s share through Debts Settlement.

Mr. Purshottam contends that this Communique represents an agreement between the two Dominions and so under Article 3(1) of the Order the

appellants" claim can be justified on the strength of this agreement alone even if the said claim fails under Article 8(1)(b). The Courts below have

held that the appellants had failed to prove that the Communique in question represents an agreement between the two Dominions. They have

construed the Communique as amounting to no more than a unilateral declaration made by the Union to which Article 3(1) cannot apply. Mr.

Purshottam quarrels with the correctness of this conclusion. In support of his argument Mr. Purshottam has taken us through the whole of the

relevant correspondence. We may briefly indicate the broad features of the said correspondence. It appears that on July 10, 1948, the Director-

General, Railway Department, Government of Pakistan, Karachi, wrote to the General Manager, N. W. Railway, Lahore, in regard to the guestion

about the disposal of pre-partition claims outstanding against the undivided Government of India. In this letter he set out the contents of the Press

Communique on which the appellants rely. The Collector of Stores, Karachi, drew attention of the appellants to the said Communique by his letter

dated July 19, 1948. In their correspondence with the railway authorities the appellant"s have sometimes described this Communique as joint press

notification. Similarly, in their letters written to appellant No. 1 the railway authorities in Pakistan also have described the said Communique as joint

notification ""said to have been issued by the Dominions of India and Pakistan"". Then we have some letters from the railway authorities in India

which would show that the appellants" claim was being considered by them. We have, for instance, a letter addressed to the Stores Accounts

Officer, E.P. Railway, Delhi, by the Headquarters Office at Delhi in which the appellants" claim is indicated at serial numbers 4 and 5, and the

Stores Accounts Officer is asked to deal with it. The Administrative Officer, E.P. Railway, Delhi, wrote to appellant No. 1. to say that its claim

had been registered and that further action would be taken when orders of the Railway Board had been received. The appellants then reminded

the railway officers from time to time and on August 5, 1950, their attorneys were told that the claim was still under verification by the N. W.

Railway and until it is verified by the F.A. & S.A.O., N.W. Railway, Lahore, it could not be finalised. The attorneys of the appellants then enquired

as to how much time the process of verification would take, but since no satisfactory answer was given the appellants filed the present suit. It is,

however, clear that some attempts were made by the railway authorities in India for getting the appellants" claim verified but the said attempts did

not succeed. Indeed, the learned Attorney-General, for the respondent, has filed an affidavit by Mr. R. L. Takyar, Legal Assistant, Northern

Railway, Baroda House, New Delhi, which shows that in pursuance to the assurance given by the learned Advocate-General before the Bombay

High Court attempts were made by the respondent to have the appellants" claim verified but the said attempts failed, and it adds that

in the absence of the verification of the claim and the authorisation by the Pakistan Government, the Union of India was not in a position to make

any payment ex gratia to the appellants.

We sympathise with the grievance made by the appellants that they have been driven from pillar to post and have yet received no satisfaction to

their claim either from the Pakistan Government or from the respondent; but the difficulty in the way of the appellants is that the statements in the

correspondence to Which we have been referred do not at all justify the appellants" claim that the Communique represents an agreement between

the two Dominions, First of all the appellants should have taken proper steps to prove the said Communique and should have called upon the

respondent to produce all relevant documents in respect of the alleged agreement on which the appellants relied. Besides, the terms of the

Communique themselves negative the theory that the Communique represents an agreement between the two Dominions. The Communique

expressly refers to the discontinuance of payment by the Pakistan Government from about the middle of December owing to difference of opinion

between the two Governments about the liability of these payments, and it proceeds to state the decision of the respondent that in order to avoid

hardships to suppliers and contractors the respondent had decided that it should undertake initial liability for these payments and recover

Pakistan"s share through Debt Settlement. That sometimes in the course of the correspondence the Pakistan authorities referred to the Press

Communique as a joint Communique can hardly assist the appellants in showing that the Communique was the result of an agreement between the

two Dominions. It is not unlikely that there may have been some agreement between the two Dominions because the conduct of the railway

authorities in India can be satisfactorily explained only on the basis of some agreement or other; but unfortunately the appellants have not produced

sufficient or satisfactory material to prove their case that there was a specific agreement between the two Dominions which brought into play the

provisions of Article 3(1) of the Order. On the material produced by the appellants the Courts below have made a concurrent finding that no such

agreement had been proved. Having gone through the correspondence to which our attention was drawn we are satisfied that the appellants cannot

successfully attack the validity or correctness of the said concurrent conclusion. Therefore, if the theory of an agreement, between the two

Dominions fails the Press Communique cannot help to sustain the appellants" claim against the respondent. It is not suggested by the appellants that

the unilateral statement which is contained in the Press Communique can itself without anything more help to sustain the appellants" claim.

17. Then Mr. Purshottam wanted to contend that the respondent was estopped from disputing its liability under the contract, and he also wanted to

urge the ground of novatio. His contention was that the facts necessary for the purpose of pleading estoppel and Navigation were available on the

record and in the interest of justice he should not be precluded from urging those points on the ground that the appellants had not taken the said

points in the trial Court. We are not impressed by this argument. There can be no doubt that both, the pleas are pleas which can be effectively

raised only after pleading the relevant and material facts; and since no relevant or material fact had been averred in the plaint on which either of the

two pleas can be raised and no issue was asked for in the trial Court in respect of either of the said pleas the Appeal Court was justified in refusing

leave to the appellants to raise the said pleas for the first time in appeal. In our opinion, Mr. Purshottam is not right in contending that the Appeal

Court was unduly technical when it refused leave to the appellants to raise the said pleas. We have already seen that on the pleadings as many as

eleven issues were framed by the learned trial Judge. The plaint itself "is an elaborately drawn document, and so the appellants cannot be heard to

complain if for their failure to make adequate and proper pleadings they are not allowed to raise the plea of estoppel or novatio at the appellate

stage. In our opinion, therefore, the Appeal Court was right in not permitting the said pleas to be raised in appeal.

18. In the result the appeal fails and is dismissed with costs.

Subba Rao, J.

19. I regret my inability to agree in regard to the application of Article 8(1) of the Indian Independence (Bights, Property and Liabilities) Order,

1947 (hereinafter called the Order), to the facts of the case.

20. The facts are fully stated in the judgment of my learned brother, Gajendra-gadkar J. I shall, therefore, briefly restate only those facts relevant to

the question raised under Article 8(1) of the Order.

21. The Eastern Steam Navigation Company had a ship called ""Azadi"". In 1947 the Bombay Steam Navigation Company Ltd., acting on behalf of

the Eastern Steam Navigation Company entered into an agreement with the Conservator of Forests, North Kanara, acting on behalf of the North

Western Railway, for the carriage of logs of teakwood from the forests of Kanara by rail and from Marmagoa by steam ship belonging to the

Eastern Steam Navigation Company to Karachi. On July 23, 1947, 636 tons of timber were shipped by the steamer ""Azadi"" which reached

Karachi on July 27, 1947. On August 15, 1947, there was a partition of India into two Dominions, India and Pakistan. Before the partition, the

North Western Railway, though its head office was at Lahore, was running its trains through an area of which one part is now in India and the other

part in Pakistan. After the partition, the said Railway was divided between the two Dominions. The Indian section of the Railway thereafter came

to be known as the Eastern Punjab Railway and the Pakistan section retained its original name. Subsequently, the Eastern Steam Navigation

Company went into liquidation, and the Bombay Steam Navigation Company merged in the Scindia Steam Navigation Company. The said two

Companies filed O.S. No. 232 of 1951 in the High Court of Judicature at Bombay on its Ordinary Original Civil Jurisdiction against the Union of

India for recovering a sum of Rs. 64,699-6-0, the freight payable to them, but later on reduced their claim to Rs. 44,449. Tendolkar J., who tried

the suit, held that the contract was for the purpose of the North Western Railway as a whole and, therefore, on the appointed day it was not

exclusively for the purpose of the Dominion of Pakistan within the meaning of Article 8(1) of the Order; and in that view he held that the suit was

maintainable against the Union of India. On appeal, Chagla C.J. and S. T. Desai J. held that as on the appointed day the goods belonged to

Pakistan, the contract was exclusively for the purpose of the Dominion of Pakistan; with the result, they differed from Tendolkar J, and dismissed

the suit. Hence the present appeal.

22. Learned Counsel for the appellants contended that the expression ""purposes" in Article 8(1) of the Order relates to the purposes of the

contract, that is, the purposes of the North Western Railway, and that the division bench of the Bombay High Court was clearly wrong in holding

that the ownership of the goods on the appointed day had any bearing in ascertaining the purposes of the contract. To put it differently, the

argument was that the purpose of the contract was to supply goods to the North Western Railway, and that on the appointed day the entire North

Western Railway did not fall exclusively within the Dominion of Pakistan and, therefore, the purposes of the contract were not exclusively for that

Dominion.

23. Learned Attorney-General argued that, as under Article 6 of the Order the goods which were the subject-matter of the contract vested in the

Dominion of Pakistan on the appointed day, the contract must be held to be for the purposes of that Dominion.

24. As the argument turned upon Article 8(1) of the Order, it would be convenient at the outset to read the same.

Article 8,(1) Any contract made on behalf of the Governor-General in Council before the appointed day shall, as from that day,-

(a) if the contract is for purposes which as from that day are exclusively purposes of the Dominion of Pakistan, be deemed to have been made on

behalf of the Dominion of Pakistan instead of the Governor-General in Council; and

(b) in any other case, be deemed to have been made on behalf of the Dominion of India instead of the Governor-General in Council;

and all frights and liabilities which have accrued or may accrue under any such contract shall, to the extent to which they would have been rights or

liabilities of the Governor-General in Council, be rights or liabilities of the Dominion of Pakistan or the Dominion of India, as the case may be.

This Court has laid down the true scope and effect of the said article in Union of India (UOI) Vs. Chaman Lal Loona, . Therein, this Court

approved the following observations of Chagla, C.J., in The Union of India v. Chinubhai Jeshingbhai [1953] Bom. 117:54 Bom. L.R. 561:

... The test that must be applied is an artificial test and the test may be either if the contract has been entered into on August 15, 1947, whether it

would have been a contract for the purposes of the Dominion of Pakistan, or, if the Dominion of Pakistan had been in existence when the contract

was entered into, whether it would have been a contract for the purposes of Pakistan.

In that case the purpose of the contract was to supply fodder to the Manager, Military Farms, Lahore Cantonment, which farms were in Pakistan

on the appointed day. This Court, therefore, held that the said contract was exclusively for the purposes of the Dominion of Pakistan as from the

appointed day. But the question now raised in this case, namely, that whatever might have been the original purpose of the contract, if on the

appointed day the goods covered by the said contract had statutorily vested in the Dominion of Pakistan, the purposes must be deemed to be

exclusively those of Pakistan, did not arise for decision in that case. That question falls to be decided in the present case. The test laid down by

Article 8(1) of the Order, as interpreted by this Court, is to ascertain whether, if the contract had been entered into on August 15, 1947, it would

have been a contract exclusively for the purposes of Pakistan. Though, by fiction, the date of the contract is shifted to August 15, 1947, there is no

statutory change in the terms of the contract, including the purposes for which it was entered into. The purpose of the contract, therefore, has to be

ascertained by the terms of the contract and not by any other extraneous considerations, statutory or otherwise. The scope of the fiction cannot be

extended beyond the limits prescribed by the article.

25. The article applies not only to executed contracts but also to contracts which are only executory or which are broken. The expression

purposes"" shall be given the same meaning in its application to the three situations. If the test of statutory vesting of the goods, situated on the

appointed day in the Dominion Pakistan, is applied to the three situations, it would lead to an obvious anomaly. Take the present contract. If it was

not executed and the plaintiffs had to file a suit for specific performance, the, suit should have been filed in India; if the contract was broken and the

plaintiffs had to file a suit for damages, it should also have been filed in India. But if the contract was executed and all the goods reached Pakistan

on the appointed day, the suit should have been filed in Pakistan. If it was executed but only a portion of the goods had reached Pakistan on the

appointed day and the other portion happened to be within the Indian borders, the suit should have been filed in India. This anomaly would not

arise if the expression ""the purposes of the contract"" was given its natural meaning, namely, the purpose for which the contract was entered into.

that is, in the present case, for supplying goods to the North Western Railway.

26. There is a fallacy in the argument advanced on behalf of the Union. There is an essential distinction between the purpose of the contract and the

statutory vesting of the goods thereunder in one or other of the two Dominions. The purpose of the contract was neither determined nor modified

by the subsequent statutory vesting of the goods in the Dominion of Pakistan; that statutory vesting was a part of a scheme different from that

embodied in Article 8 of the Order, Article 6 of the Order says -.

The provisions of articles 4 and 5 of this Order shall apply in relation to all goods, coins, back notes and currency notes which immediately before

the appointed day are vested in His Majesty for the purposes of the Governor-General in Council or of a Province as they apply in relation to land

so vested,"" Article 5(1) says:

All land which immediately before the appointed day is vested in His Majesty for the purposes of the Province of Bengal shall on that day-

- (a) in the case of land situated in the Province of East Bengal, vest in His Majesty for the purposes of that province; and ,
- (b) in the case of land situated in the Province of West Bengal, vest in His Majesty for the purposes of that province; and
- (c) in any other case, vest in His Majesty for the joint purposes of those two Provinces.

These provisions have nothing to do with rights and liabilities of the respective Dominions under contracts entered into on behalf of the United India

with the citizens of that country; those rights are separately dealt with by Article 8 and we have to look to its provisions to ascertain its import.

Articles 5 and 6 were enacted as a rough and ready method to prevent disputes between the various Provinces in regard to properties, movable

and immovable, situated therein on the appointed day. This was only a part of a scheme of allocation of assets between the various Provinces.

27. Further, if the respondent's argument be accepted, it would lead to various incongruities. What would be the position if the head office of the

Railway was in Lahore and most of the railway lines were in that part of the United India which is now India? Though the goods were for the purposes of the Railway and though the entire Railway fell outside the Dominion, of Pakistan, the theory of vesting would make the purposes

exclusively for Pakistan. What would be the position if the entire Railway was in India, and the goods were sent via Karachi, but on the appointed

day they were in Pakistan on their outward journey to India? On the basis of the argument, though in fact the purposes were exclusively for the

Dominion of India, they would be exclusively those of Pakistan. Conversely, though the purpose of the contract was for a railway as a whole

functioning within an area which is now the Dominion of Pakistan, and the goods were on the appointed day in the Dominion of India, the goods

would be for the purposes of India, though under the contract they were for the purposes of the railway which is now wholly in Pakistan. Though -

in all these cases the purposes of the original contract was for India or for Pakistan, another fiction would have to be introduced to attribute a

purpose different from the original one depending upon the accidental situs of the goods on the appointed day and also depending upon the

exigencies of transit.

28. Reliance is placed upon the decision of a division bench of the Bombay High Court in The Union of India Vs. Chinubhai Jeshingbhai and

Others, . There, Chagla C.J. observed thus (p. 568):

... It is difficult for us to understand how it is possible to argue that when a State or a Dominion enters into a contract in respect of property or

goods belonging to it, it is not a contract for the purposes of that Stats or Dominion. Sir Jamshedji contends that "for the purposes" must be

construed to mean "a contract which enures for the benefit of a particular Dominion." In our opinion that is not at all the proper test. Once it is

conceded that property belongs to a particular State or Dominion and the State or the Dominion enters into a contract with a third party in respect

of that property or goods, then the contract in its very nature is for the purposes of that State or Dominion. Article 8 introduces a legal fiction and

converts by that legal fiction a contract which was originally entered into by the Governor General in Council to a contract for the purposes of one

Dominion or the other.

There, in March, 1947, the Government of India had certain quantities of long-cloth for sale as disposal of surplus stock, and those goods were

lying at the Ordnance Parachute Factory, Lahore. Those goods were purchased by the plaintiffs therein, who were residents of Baroda, by three

sale notes executed on March 10, 1947. The contract was, therefore, for the purpose of purchasing goods situated in Lahore. The said goods

continued under the control of the Dominion of Pakistan after August 15, 1947. In those circumstances, the High Court might have been justified,

though I am not expressing my opinion on the same, in holding that the contract was for the purposes of the Dominion of Pakistan. One of the

learned Judges, who was a party to that decision, did not understand the decision to lay down that whatever might have been the original purpose

of the contract the statutory situs of the goods in respect of which the said contract was entered into would have the effect of making it a purpose

of that Dominion in which the said goods were situated on the appointed day; for, in the present case, he held that, though the goods were in

Pakistan on the- appointed day, the contract was not for the purposes which were exclusively for the purposes of the Dominion of Pakistan.

Though this question did not directly fall to be decided in Union of India, v, Chaman Lal Loona, some observations made by this Court in a

different context may usefully be referred to. There, though the fodder was supplied to the Military Farms at Lahore, the Joint Defence Council had

powers of control over it and to send it to whichever place they wanted it to be sent. On that; basis it was contended that the purpose of the

contract was not for the purpose exclusively for the Dominion of Pakistan. This Court in rejecting the contention observed at p. 1050 thus:

We say this with great respect, but this line of reasoning appears to us to be due to a lack of proper appreciation of the distinction between, the

"purpose of the contract" and the "ultimate disposal of the goods" supplied under the contract. The purpose of the contract is not determined nor

modified by the ultimate disposal of the goods supplied under the contract, nor even by the powers of control exercised over the goods after the

contract had been performed by the respondent.

On the same reasoning it may also be held that the purpose of the contract is different from the statutory vesting of the goods covered by the

contract in a particular Dominion. I, therefore, hold on a fair reading of the provisions of Article 8 of the Order that the purposes of a contract shall

be for the purposes mentioned in the contract, though either of the Dominions would have to be substituted for the Government of the United India,

having regard to the fact whether the said purposes would be attributable exclusively to the Dominion of Pakistan.

29. If so, the simple question would be, what were the purposes of the contract? After ascertaining the same it is to be found out whether on the

appointed day those purposes were exclusively for the Dominion of Pakistan. The correspondence between the Conservator of Forests, who was

acting on behalf of the North Western Railway, and the appellants, and the bill of lading show that the Company agreed to carry the goods for the

North ""Western ""Railway, Karachi, and that the freight was to be paid by the said Hallway. Now the original North. Western Railway admittedly

covered an area part of which is now in Pakistan and the other part in India. It is an accident that the old name is retained by that part of the

Railway now in Pakistan and a new name is given to that part which is now in India. It may well have been that the Pakistan part of the Railway

was also given a new name. Therefore, the fact that the Pakistan sector of the old Railway retains its old name does not affect the question: It is the

substance that matters avid not the form. The purpose of the contract was to convey the goods to that Railway which is now in both the Dominions

and, therefore, the purposes of the contract were not exclusively for the Dominion of Pakistan. If so under Article 8(1)(b) of the Order, the

contract shall be deemed to have been made on behalf of the Dominion of India instead of the Governor-General in Council, and the liability

accrued under the contract shall be the liability of the Dominion of India.

In the result, the decree of the High Court is set aside arid that of Tendolkar J, is restored. The appeal is allowed with costs throughout.

ORDER

30. In accordance with the judgment of the majority of the Court, the appeal fails and is dismissed with costs.